

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

1) O.A. NO. 284/1996
2) O.A. NO. 358/1996

(13)

New Delhi this the 27th day of January, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SMT. SHANTA SHAstry, MEMBER (A)

1) O.A. NO.284/1996

1. Pawan Kumar S/O Dharam Singh
2. Sasidanand Singh S/O Vir Bahadur Singh
3. Chatterpal Singh S/O Chanderpal Singh
4. Jai Bhagwan S/O Salekh Chand
5. Virender Singh S/O Dharam Singh
6. Lal Singh S/O Dharam Singh
7. Rajinder Singh S/O Dharam Singh
8. Subhash Chander S/O Shyam Singh
9. Harishankar S/O Ram Saroop
10. Angrej Pal S/O Nahar Singh
11. Ram Sanjeevan S/O Prabha Dayal
12. Virender Singh S/O Khacheru Singh
13. Ram Avtar S/O Jagdish Prasad
14. Parmal Singh S/O Ram Swarup
15. Pramod Kumar S/O Ram Swarup Singh
16. Devanand Kapur S/O Millir Kapur
17. Ranvir Singh S/O Braham Singh
18. Som Singh S/O Bhoj Singh
19. Ram Manohar S/O Mithoo Lal
20. Devinder Singh Antal S/O Mangloo Singh
21. Pothi Ram S/O Ram Singh
22. Surinder Kumar S/O Kanwar Pal
23. Satyabir Singh S/O Bhanwar Singh
24. Surajpal S/O Lekhraj Sharma
25. Vijay Kumar S/O Mohan Lal
26. Harsendra Kumar S/O Bhupal Singh
27. Gambir Singh S/O Double Singh Chauhan
28. Harish Kumar S/O Hari Singh
29. Ram Kumar S/O Ganeshpal Singh
30. Satya Prakash S/O Om Datt
31. Jamil Khan S/O Rahem Khan
32. Prem Chand Sharma S/O Puran Chand Sharma
33. Rajmani Dubey S/O Satya Narain Dubey

2) O.A. NO.358/1996

1. Kashi Ram S/O K.H.R. Chauhan
2. Ghanshyam Das S/O Ramesh Chander
3. Anoop Sharma S/O Ram Kishan
4. Krishan Kumar S/O Ramesh Chandra
5. Dal Chand Sharma S/O Suresh Chand Sharma
6. Surender Kumar S/O Ram Gopal Sharma
7. Sherpal S/O Khem Chand
8. Padam Singh S/O Tulsi Ram
9. Virender Singh S/O Umrao Singh
10. Mehfuzali S/O Mohammad Ali
11. Shri Krishan S/O Ravi Datt Sharma
12. Brijpal Singh S/O Lakh Ram
13. Jodhan Prasad S/O Ram Bahal

W.C.

14. Mohan Lal S/O Lila Ram
15. Ravi Chand S/O Mithan Lal
16. Joginder Singh S/O Lila Dhar
17. Bhanu Pratap Singh S/O Shri Nath Singh
18. Anil Kumar S/O Shamsher Bahadur
19. Karan Singh S/O Ganga Das
20. Mahesh Chand Sharma S/O Devi Prasad Sharma
21. Ram Pal Singh S/O Hari Singh
22. Prabhunath Lal Srivastava S/O
 Dev Narain Lal Srivastava
23. Shri Ram S/O Lila Dhar
24. Satpal Singh S/O Khyali Singh
25. Tajvir Singh S/O Sukhbir Singh
26. Jitender Kumar S/O Nathu Singh
27. Omveer Singh S/O Hari Chand
28. Satish Chand Sharma S/O Brahm Jeet Sharma
29. Pritam Singh S/O Rattan Lal
30. Radhey Sham Chabra S/O Roshan Das Chabra
31. Rambir Singh S/O Baley Chand
32. Pran Singh S/O Bir Singh
33. Om Prakash S/O Bhagwati Prasad
34. Shiv Raj Singh S/O Ram Sarup Puri
35. Vikrsmaditya S/O Bhulan Prasad ... Applicants

(By Shri Rishikesh, ADvocate)

-Versus-

1. The Director General,
 Delhi Home Guards,
 Nishkam Sewa Sadan,
 Raja Garden, New Delhi.
2. The Commandant,
 C/O Commandant Home Guard,
 'A' Block, IIInd Floor,
 Vikas Bhawan, New Delhi.
3. Govt. of N.C.T. of Delhi through
 its Chief Secretary,
 5, Shamnath Marg, Delhi.
4. Union of India through
 Secretary, Ministry of Home Affairs,
 New Delhi.
5. Commissioner of Police, Delhi,
 I.P.Estate,
 New Delhi. ... Respondents
 (in both O.As.)

(By Shri Rajinder Pandita, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :


The case of the applicants in the present O.As.
is identical or at least similar to the applicants in

(5)

O.A. No.1753/97 and other connected matters which have been disposed of by a judgment and order passed by a Full Bench of this Tribunal on 25.11.1999. By the aforesaid order passed by the Full Bench, aforesaid O.As. are directed to be disposed of in terms of the Delhi High Court's judgment dated 26.5.1999 in the case of Man Sukh Lal Rawal & Ors. v. Union of India & Ors. (CWP No.4286/1997). In the aforesaid order the High Court after affirming the decision of the Tribunal dismissing the O.As., directed the respondents to prepare a scheme. The Full Bench, having regard to the directions issued by the Delhi High Court, by the aforesaid order passed on 25.6.1999, has disposed of the batch of O.As. in the light of the directions issued by the High Court in the aforesaid Writ Petition.

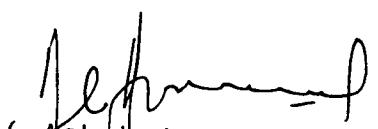
2. Present applicants have claimed the very same reliefs which were claimed in the O.As. before the Full Bench. As has been done in respect of the applicants in the O.As. which were carried to the High Court, their claim for regularisation was rejected by the Full Bench and the O.As. were disposed of in the light of the directions issued by the High Court.

3. As has been ~~done~~ ^{contended} in the present case by Shri Rajinder Pandita, the learned counsel appearing for respondents, the question of jurisdiction was also raised before the Full Bench. As has been done by the Full Bench, we also do not propose to go into that

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question. What we propose to do is to do exactly the things which have been done by the Full Bench, namely, to dispose of the present O.As. in the light of the decision of the High Court in the case of Man Sukh Lal Rawal (supra). 16

4. Present O.As. are accordingly disposed of in the light of the aforesaid observations. There shall, however, be no order as to costs.


(Ashok Agarwal)
Chairman


(Shanta Shastry)
Member (A)

/as/